

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
(Through web-based video conferencing platform)

ITEM No.18
I.A No. 105 of 2021 in
CP (IB) No. 137/BB/2019

IN THE MATTER OF:

M/s. India Renewable Energy Development Ltd ... Petitioner
v/s.
M/s. Nobel Inspat & Energies Ltd ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 23.11.2021

CORAM:

SH. AJAY KUMAR VATSAVAYI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant in
I.A No. 105 of 2021 : Sh. Akshay Goel
For the Respondent : Sh. Hemanth R Rao

ORDER

I.A No. 105 of 2021

1. Heard Mr. Akshay Goel, learned Counsel for the Applicant and Mr. Hemanth Rao, learned Counsel for the Sole Respondent/Canara Bank.
2. The learned Counsel for the Sole Respondent/Canara Bank submits that he has already filed reply vide Diary No. 720 dated 26.02.2021, but the same is not available on record and hence, the Registry shall verify the same and place it on record before the next date of hearing. The copy of the same also to be supplied to the Applicant Counsel by the Sole Respondent Counsel through E-mail by tomorrow itself. The Applicant shall file their rejoinder, if any, within two weeks from today.
3. List the I.A on **20.12.2021.**

— sd —

(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

— sd —

(AJAY KUMAR VATSAVAYI)
MEMBER (JUDICIAL)